

Verification & Declaration

- a. , in the capacity of(Self/Representative Assessee) do hereby declare that what is stated above is true to the best of my knowledge and belief.
- b. I declare that the applicant does not possess Permanent Account Number and shall be liable for legal consequences under Income-Tax Act, 2025 if this declaration is found to be incorrect.

Place.....

Date.....

(Signature /Left Hand Thumb Impression of Applicant or Representative Assessee)

Name: _____

Designation: _____

Notes:

- 1 In S.No. 1(A), the first, middle and last name shall be provided in full without any abbreviations.
- 2 If Aadhaar contains initials in name, then full/expanded name has to be filled in S.No. 1 (A) along with name as per Aadhaar in 1 (B).
- 3 The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State
- 4 In S. No. 7, please select any one - (i) Resident (ii) Non-resident (iii) Resident but not ordinarily resident.
- 5 In Part E, in case of persons referred to in section 303(1)(b) or Non-resident Indian or Resident but not ordinarily resident, it is mandatory to provide details of Representative Assessee having Indian address.
- 6 Please refer to the instructions (as specified in Rule 158 of Income-tax Rules, 2026) for list of mandatory certified documents to be submitted as applicable.
- 7 With respect to S.No. 23 & 24, following documents shall be provided as annexures (as applicable), namely:

Annexure	Particulars
A-1	Proof of Identity
A-2	Proof of Address
A-3	Proof of Date of Birth

- 8 Some of the information in the form would be pre-filled to the extent possible.
- 9 Please refer to the guidelines issued by Director General of Income Tax (Systems) in this behalf.